## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 285/2017 In C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.10.2017</u>

Name of the Company:

Dr. Pranav Shah

V/s.

Shalby Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION **SIGNATURE** 

1. MR. S.N. SOPARKAR, Br. Adv. 3-Respondent - Respondent 2. with MR. GIURSHARAN H. VIRK, ADV. J-Respondent

Mr. Wandish Andgas alue Mr. Raheel Patel 1/b. M/S. Wanavall Associates

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Raheel Patel i/b Nanavati Associates present for Operational Creditor/ Original Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Gursharansingh Virk present for Original Respondent/ Corporate Debtor.

Objections filed by Original Respondent in main petition.

Objections filed by original Applicant in IA 285/2017.

Petitioner has prayed for some time to file rejoinder.

Petitioner is allowed to file rejoinder by 26.10.2017 after serving a copy in advance to the Respondent.

List the matter on 27.10.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of October, 2017.